

ITEM NO.2 Court 1 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1669-1670/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in LPA No.6/2022 in CMA No.569/2022 passed by the High Court of Delhi at New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC Petitioner(s)
VERSUS
FUTURE RETAIL LIMITED & ORS. Respondent(s)

(IA No.16053/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.16056/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) Nos.1705-1706/2022 (XIV)

Date : 09-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Gopal Subramaniam, Sr.Adv.
Mr. Ranjit Kumar, Sr.Adv.
Mr. Aspi Chinoy, Sr.Adv.
Mr. Gourab Banerji, Sr.Adv.
Mr. Amit Sibal, Sr.Adv.
Mr. Nakul Dewan, Sr.Adv.
Mr. Abhijeet Sinha, Adv.
Mr. Anand S. Pathak, Adv.
Mr. Amit K. Mishra, Adv.
Mr. Shashank Gautam, Adv.
Mr. Vijay Purohit, Adv.
Ms. Sreemoyee Deb, Adv.
Ms. Anubhuti Mishra, Adv.
Mr. Shivam Pandey, Adv.
Ms. Samridhi Hota, Adv.
Ms. Didon Misri, Adv.
Mr. Pratik Jhaveri, Adv.
Ms. Nikita Bangera, Adv.
Mr. Chetan Chawla, Adv.
Mr. Faizan Mithiwala, Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Rachit Bahl, Adv.
Ms. Roopali Singh, Adv.
Mr. Abhijnan Jha, Adv.
Mr. Priyank Ladoia, Adv.

Mr. Tanmay Sharma, Adv.
Ms. Vanya Chhabra, Adv.
Mr. Arnab Ray, Adv.
Mr. Vedant Kapur, Adv.
Mr. Shaurya Mittal, Adv.
Mr. Abhisar Vidyarthi, Adv.
Mr. Pawan Bhushan, Adv.
Ms. Hima Lawrence, Adv.
Ms. Ujwala Uppaluri, Adv.
Mr. S.P. Mukherjee, Adv.
Mr. T.S. Sundaram, Adv.
Mr. Vinay Tripathi, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Kaustubh Prakash, Adv.
Ms. Anushka Shah, Adv.
Ms. Neelu Mohan, Adv.
Mr. Mohit Singh, AOR

For Respondent(s)

Mr. Mukul Rohatgi, Sr.Adv.
Mr. Mahesh Agarwal, Adv.
Mr. E. C. Agrawala, AOR

Mr. Ameet Naik, Adv.
Mr. Raghav Shankar, Adv.
Mr. Abhishek Kale, Adv.
Ms. Madhu Gadodia, Adv.
Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, AOR
Mr. Pankaj Patel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel for the parties.

Issue notice.

Dasti, in addition, is permitted.

Mr. Yugandhar Pawar Jha, learned counsel, who appears on caveat on behalf of respondent No.1 in SLP(C)Nos.1669-1670/2022, accepts and waives service of formal notice upon the said respondent.

Mr. E.C. Agrawala, learned counsel, who appears on caveat on behalf of respondent Nos.2 to 13 in SLP(C)Nos.1669-1670/2022 and respondent Nos.1 to 12 in SLP(C)Nos.1705-1706/2022 also accepts notice and waives service of formal notice upon the said respondents.

List on 23.02.2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)